

COURT-I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****IA No. 755 of 2017 in
DFR No. 2855 of 2017****Dated: 22nd November, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member****In the matter of:**

Punjab Energy Development Agency (PEDA) Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission (PSERC) & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anurag Sharma for R-3

ORDER**IA No. 755 of 2017
*(Appln. for condonation of delay)***

There is 334 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay in filing the appeal may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for condonation of delay. Learned counsel for the Appellant has contended that sufficient cause has been made out and the delay may be condoned. It is further contended that in companion matters being IA No. 347 of 2017 in DFR No. 1214 of 2017 and DFR No. 2085 of

2017 delay has been condoned and the appeals have been admitted. On the other hand, learned counsel for the State Commission and learned counsel for Respondent No.3 have strenuously opposed the condonation of delay.

Having regard to the issues involved in this appeal and since the companion appeals have already been admitted, we are of the opinion that delay needs to be condoned after saddling the Appellant with cost quantified at Rs.25,000/- (Rupees twenty five thousand only). Accordingly, delay is condoned on the condition that the Appellant pays cost of Rs. Rs.25,000/- to “**NATIONAL DEFENCE FUND, PAN NO. AAAGNOOO9F, COLLECTION A/C No. 11084239799 WITH STATE BANK OF INDIA, INSTITUTIONAL DIVISION, 4TH FLOOR, PARLIAMENT STREET, NEW DELHI**” within four weeks from today. Needless to say that if the cost is not paid, the appeal shall stand dismissed.

After receiving the compliance report, Registry is directed to number the appeal and list the matter for admission on **16.01.2018.**

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/ss